

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).5322/2005

ACCOUNTANT GENERAL, M.P.

Appellant(s)

VERSUS

S.K.DUBEY & ANR.

Respondent(s)

(office report)

Date : 11/07/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE DR. JUSTICE D.Y. CHANDRACHUDFor Appellant(s) Mr. Atul Chitale, Sr. Adv.
Ms. Sunita Sharma, Adv.
Mr. G.S. Makker, Adv.
Mrs. Anil Katiyar, AORFor Respondent(s) Mr. Amrendra Saran, Sr. Adv.
Mr. Akshat Shrivastava, Adv.
Mr. Yogesh Tiwari, Adv.
Ms. Manjeet Kirpal, AOR (NP)Mr. Sunny Choudhary, Adv.
Mr. Mishra Sourabh, Adv.
Mr. B. S. Banthia, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant says that he would like to take instructions in view of the amendment of the High Court Judges (Salaries and Conditions of Service) Act, 1954 in 2016.

List the matter after two weeks.

(SANJAY KUMAR-I)
AR-CUM-PS(JASWINDER KAUR)
COURT MASTER